CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

C.P.No.176/2001

OA No.1514/1995

New Delhi: this the 18 day of Ottober ,2001
HON'BLE MR.S.R.ADIGE, VICE CHAIRMAN (A).

HON'BLE DR.A.VEDAVALLI, MEMBER (J)

- 1. Prabhu Lal, S/o Shri Puran Ram, R/o 5/171, Lalita park, Laxmi Nagar, Delhi.
- 2. Mam Raj,

 S/o Shri Hem Chander,
 R/o 407, Chirag Delhi,
 New Delhi

....Petitioners.

(By Advocate: Shri Sarvesh Bisaria)

Versus

- 1. Dr. S.Narayan,
 Secretary,
 Ministry of Finance,
 (Department of Revenue),
 New Delhi.
- 2. Shri M.M.Joshi, Chairman, Central Board of Direct Taxes, North Block, New Delhi.
- 3. Shri A.Balasubramanium, Chief Commissioner (Admn), Income Tax Office, IP Estate, New Delhi

.....Re spondents.

(By Advocate: Shri V.P.Uppal).

ORDER

S.R.Adige, VC(A):

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Heard both sides on C.P.No.176/2001 alleging contumacious disobedience of the Tribunal's order dated 27.3.2000 in OA No.1514/95.

2. In OA No.1514/95 applicants had impugned respondents order dated 6.7.95 rejecting their

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representation made pursuan t to the Tribunal's directions dated 25.3.94 in OA No.673/89 and OA No.1085/89, regarding their claims for promotion from the grade of Income Tax Inspector to that of Income Tax Officer under SC/ST quota. The Tribunal disposed of OA No.1514/95 by order dated 27.3.2000 with a direction to consider the whole issue afresh and from a speaking order thereon.

- 3. When the present CP came up for hearing, the Bench on 18.5.2001 upon noting that respondents! letter dated 12.3.2001 (Annexure-3) was no compliance of the aforesaid order of the Tribunal dated 27.3.2000 observed that a prima facie case of contempt was made out and directed issue of notices to respondents.
- 4. Pursuant to the same, respondents have now issued detailed order dated 27.7.2001 (Annexure—RC II).
- 5. Shri Bisaria has vehemently contended that the aforesaid order dated 27.7.2001 contains several inaccuracies, and thereby respondents are guilty of contempt of Court.
- Having regard to the Hon'ble Supreme Court's ruling in J.S.Parihar Vs. G.Duggar & Ors. JT 1996(9)

 SC 608, the issue of respondents' order dated 27.7.2001

 gives applicant a seperate cause of action, and though

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 issued with some delay/cannot be considered violation

 of the Tribunal's order dated 27.3.2000. It is open to applicant to challenge respondents' order dated 27.7.2001

 seperately in accordance with law, if so advised.

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7. Giving leave to applicants as aforesaid the present CP is dropped. Notices discharged.

(DR.A.VEDAVALLI)
MEMBER (J)

(S.R.ADIGE) VICE CHAIRMAN(A).

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